

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2696**  
**TO BE ANSWERED ON 04<sup>th</sup> DECEMBER, 2019**

**ANTI-DUMPING DUTY**

2696. SHRI JASBIR SINGH GILL:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) the details of the Government policy on anti-dumping of goods imported;
- (b) the details of revenue raised through the imposition of anti-dumping duty on various goods; and
- (c) the criterion adopted in imposing safeguard duty on various products?

**ANSWER**

वाणिज्य एवं उद्योग मंत्री ( श्री पीयूष गोयल )  
**THE MINISTER OF COMMERCE AND INDUSTRY**  
(SHRI PIYUSH GOYAL)

(a): Directorate General of Trade Remedies (DGTR) conducts anti -dumping investigations, under the Customs Tariff Act, 1975 and the rules made thereunder, on the basis of a duly substantiated application filed by the domestic industry alleging dumping of goods into the country causing injury to the domestic industry. The basic intent of anti-dumping measures is to eliminate injury caused to the domestic industry by the unfair trade practice of dumping and to create a level playing field for the domestic industry.

(b): The details of revenue raised/receivable through the imposition of anti-dumping duty on various goods in last 4 years is given below:

Year	2016-17	2017-18	2018-19	2019-20 (upto 27 <sup>th</sup> November, 2019)
Revenue from Anti-dumping Duty (in Rs. Crore)	1136.89	1267.62	1307.35	765.37

Source: DG Systems, Department of Revenue(EDI information)

(c): DGTR conducts safeguard investigations under the Customs Tariff Act, 1975 and the rules made thereunder, on the basis of a duly substantiated application filed by the domestic industry. The criteria adopted by DGTR in conducting the safeguard investigation includes, inter alia, evidence of increased imports, serious injury or threat of serious injury to the domestic industry, a causal link between imports and the alleged serious injury or threat of serious injury, etc.

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